

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 31425/2016

DIRECTOR, POST GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH **Petitioner(s)**

VERSUS

BRIJ MOHAN DHAWAN & ORS. Respondent (s)

(The only SLP (C) Nos. 31425 and 31240 of 2016 are to be listed before the Hon'ble Court (In-Chamber))

WITH

SLP(C) No. 31240/2016 (IV-B)

Date : 15-01-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH
[IN CHAMBER]

For Petitioner(s) **Mr. Uday Gupta, Adv.**
Ms. Shivani Lal, Adv.
Mr. Hiren Dasan, Adv.
Mr. Rohan D.Bhowmick, Adv.
Mr. M.K.Tripatthi, Adv.
Mr. Mohan Pandey, AOR

Mr. Anil Kumar Tandale, AOR

Mr. Chandra Bhushan Prasad, AOR

For Respondent(s) Mr. M. K. Dua, AOR
Mr. M. Munusamy, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Civil) No. 31425 of 2016:

As a last chance, learned counsel for the petitioner

is granted four weeks' time for taking fresh steps for effecting service upon respondent No. 11. In case the needful is not done within the stipulated time, the SLP qua respondent No. 11 shall stand dismissed for non-prosecution without further reference to the Bench.

SLP(Civil) No. 31240 of 2016:

As a last chance, learned counsel for the petitioner is granted four weeks' time for taking fresh steps for effecting service upon respondent Nos. 1, 3, 4, 39, 40 and 41. In case the needful is not done within the stipulated time, the SLP qua the said respondents shall stand dismissed for non-prosecution without further reference to the Bench.

Learned counsel for the petitioner is granted four weeks' time to file an application for substitution to bring on record the Lrs of deceased respondent No. 35.

(SHASHI SAREEN)
AR CUM PS

(SANTOSH KUMAR)
COURT MASTER (NSH)